

**Central Administrative Tribunal  
Principal Bench**

**CP-463/2017  
in  
OA- 1949/2012**

**New Delhi, this the 10<sup>th</sup> day of August, 2018**

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Ratan Lal, Helper (Technical) Group 'C'  
Aged about 59 years  
S/o Sh. Daru Lal  
R/o D-44, Gali No. 4, Pappu Colony  
Shalimar Garden, Ghaziabad, U.P.

....Petitioner

(By Advocate : Mr. M.K. Bhardwaj)

**Versus**

1. Sh. Ajay Mittal  
Secretary,  
Ministry of Information & Broadcasting  
Shastri Bhawan, New Delhi.
2. Sh. Shashi Shekhar Vempati  
Chief Executive Officer  
Prasar Bharti, 2<sup>nd</sup> Floor  
PTI Building, New Delhi.
3. Smt. Supriya Sahu  
Director General  
Doordarshan, Doordarshan Bhawan  
Mandi House, New Delhi - 110001
4. Smt. Deepa Chandra  
Addl. Director General (P)  
Prasar Bharti  
India's Public Sector Broadcast  
Doordarshan Kendra, Doordarshan Bhawan  
Copernicus Marg, New Delhi.

...Respondents

## ORDER (ORAL)

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Heard learned counsel for the petitioner. He states that the petitioner seeks to file Contempt Petition no. 463/2017 for non-compliance of orders passed on 03.04.2014 in OA No. 1949/2012 titled as Rishi Raj &Ors. Vs. Union of India & Ors. It is his case that after initially complying with the orders, the respondents have withdrawn certain benefits while doing so. He has stated quite clearly in his contempt petition itself that benefits were given and later on withdrawn. This cannot be challenged by filing a contempt petition. He is free to file a fresh OA. Accordingly, the CP is dismissed at the admission stage itself.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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